

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 45

TCP 23/2013

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 11.07.2024

NAME OF THE PARTIES: **RAJAN SHIVNATH PURI V/s CRIMPLON**
YARNS PVT. LTD
397-398

ORDER

1. Adv. Kunal Chheda for the Respondent is present and Adv. Akash Agarwal for the Respondent No. 2 to 4 is also present.
2. Ld. Counsel for the Respondent representing the M/s Shri Hari Textile Pvt. Ltd. seeks the intervention in the Petition. He submits that the intervener is Successful Buyer, and the sale is also challenged in the Petition. He seeks at liberty to place on record to appropriate application.
3. Ld. Counsel for the Petitioner in TCP 23 of 2013 submits that M/s Shri Hari Textile Pvt. Ltd. is already party Respondent. M/s Shri Hari Textile Pvt. Ltd. is

directed to file the reply within two weeks after duly serving the copy to the other side at least two days before the next date of hearing.

4. List this matter on **02.08.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/Neeraj/